

Justice B. P. Katakey,  
Former Judge, Gauhati High Court

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Dated 06th October, 2020

To

Hon'ble Mr. Justice Adarsh Kumar Goel  
Chairperson  
Hon'ble National Green Tribunal  
Principal Bench  
New Delhi-110001

Ref: Committee of Experts constituted vide Order dated 24.06.2020 passed in O.A. No. 43/2020/EZ and O.A. No. 44/2020/EZ to look into issues concerning Well Baghjan-5 in Tinsukia, Assam.

Sub: Honorarium for non-official members of the Committee of Experts, Research Associates and expenses for laboratory tests.

My Lord,

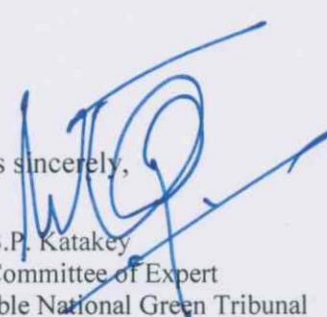
This is to inform your Lordship that pursuant to the Order under reference passed by the Hon'ble NGT, Principal Bench, the Committee of Experts is working with utmost sincerity and diligence to submit a conclusive report by the end of this month. In this regard, a Multidisciplinary team has been constituted to inquire into substantial questions relating to the damage of the environment, including the impact on Maguri Motapung wetlands and wildlife as well as the affect on the health of the inhabitants of the locality and other important issues. To arrive at the findings, it is imperative to assess any contamination that has been caused to water, air and soil of the area of the oil well concerned and its vicinity.

It is, therefore, requested that the Hon'ble NGT may consider issuing direction to the Deputy Commissioner, Tinsukia to release the required funds for conduct of all required laboratory tests that are recommended by the Multidisciplinary team. The other analogous expenses may also be directed to be paid.

The Hon'ble Tribunal may also consider payment of monthly honorarium to the non-official members of the Committee of Experts, who have since been retired from their respective services and also to three Research Associates engaged by the Committee of Experts.

I remain ever grateful for your kind support.

Yours sincerely,

  
Justice B.P. Katakey  
Chairman of the Committee of Expert  
constituted by the Hon'ble National Green Tribunal